IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI

REGIONAL BENCH – COURT NO. I

Excise Appeal No. 40654 of 2019

(Arising out of Order-in-Appeal No. 006/2019 SLM-CEX dated 22.01.2019 passed by the Commissioner of G.S.T. and Central Excise (Appeals), Coimbatore, Circuit Office at Salem Commissionerate, No. 1, Foulk's Compound, Anai Road, Salem – 636 001)

M/s. Pallava Textiles (P) Limited, **: Appellant**
Mangaragampalayam, Veerachipalayam P.O.,
Sankari West – 637 303, Salem District

VERSUS

The Commissioner of G.S.T. and Central Excise, **: Respondent**
Salem Commissionerate,
No. 1, Foulk's Compound, Anai Road, Salem – 636 001

APPEARANCE:

None for the Appellant

Shri S. Balakumar, Authorized Representative (A.R.) for the Respondent

CORAM:

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

FINAL ORDER NO. 40713 / 2021

DATE OF HEARING: 09.02.2021

DATE OF DECISION: 09.02.2021

From perusal of the documents placed on record, I find that Discharge Certificate in Form No. SVLDRS-4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme ('SVLDR Scheme' for short), 2019 has been issued to the assessee. Therefore, the present appeal is to be deemed as withdrawn in terms of Section 127 (6) of the Finance Act, 2019 for availing the benefit of the SVLDR Scheme.

2. In view of the above, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

Sd/-

(P. DINESHA)
MEMBER (JUDICIAL)

Sdd